

(8)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH,
NEW DELHI.

* * * *

Date of Decision: May 22, 1992.

DA 708/91

P.C. MATHUR

... APPLICANT.

Versus

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

THE HON'BLE SHRI J.P. SHARMA, MEMBER (J).

For the Applicant

... Shri O.P. Sood,
Counsel.

For the Respondents

... Mrs. Raj Kumari Chopra,
Counsel.

JUDGEMENT (ORAL)

(DELIVERED BY HON'BLE SHRI J.P. SHARMA, MEMBER (J).)

The application was heard to some extent yesterday when the learned counsel for the respondents filed memo dated 23.4.92 of the Legal Cell and also stated that what the applicant has desired in the application has already been granted to him. The learned counsel for the applicant desired some time to study the papers, filed during the course of the hearing yesterday.

The learned counsel for the applicant given a statement at bar and in view of this fact, he may be allowed to withdraw this application.

Having given a careful consideration, the application is, therefore, dismissed as withdrawn. In the circumstances, parties to bear their own costs.

J. P. Sharma

(J.P. SHARMA) 22/5/92
MEMBER (J)